FORM G

INVITATION FOR EXPRESSION OF INTEREST
FOR MOUNTAIN MEADOW HOLIDAYS PRIVATE LIMITED OPERATING IN MOTEL INDUSTRY AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**MOUNTAIN MEADOW HOLIDAYS PRIVATE LIMITED** CIN: U74899DL1993PTC056571 PAN: - AACCM9855G
2.	Address of the registered office	**Registered office**: House No.-196, Deepali Enclave, Pitampura, Delhi West Delhi DL 110034 IN
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Corporate Debtor is having agricultural land measuring 18 Bigha and 15 Biswa at Village Khampur, New Delhi
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has not earned any revenue in F Y 2021-2022 and details thereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to ibc.mountainmeadows@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to ibc.mountainmeadows@gmail.com
10.	Last date for receipt of expression of interest	13-02-2024
11.	Date of issue of provisional list of prospective resolution applicants	23-02-2024
12.	Last date for submission of objections to provisional list	28-02-2024
13.	Date of issue of final list of prospective resolution applicants	09-03-2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	09-03-2024
15.	Last date of submission of resolution plans	08-04-2024
16.	Process email id to submit EOI	ibc.mountainmeadows@gmail.com

Umesh Gupta

Resolution Professional

Mountain Meadow Holidays Private Limited

(Under CIRP)

IP Registration No. IBBI/IPA-001/IP-P00848/2017-18/11431

Date: - 29/01/2024
Place: - New Delhi

IN THE NEWS

MURDER-SUICIDE SHOOTING: 4 DIE IN LOS ANGELES

FOUR PEOPLE DIED following what police in Los Angeles characterised as a murder-suicide in the Granada Hills area on Saturday. Officers responded shortly before 7 p.m. to a report of a shooting in the 11600 block of Lerdo Avenue. Investigators determined the shooting was a murder-suicide, the Los Angeles Police Department said.

NORTH KOREA FIRES MULTIPLE CRUISE MISSILES

NORTH KOREA FIRED multiple cruise missiles off its east coast on Sunday, its second such launch in less than a week, South Korea's Joint Chiefs of Staff (JCS) said. The missiles were being analysed by South Korean and US intelligence authorities, the JCS said.

B'DESH APPEALS COURT GRANTS BAIL TO YUNUS

AN APPEALS COURT in Bangladesh on Sunday granted bail to Nobel laureate Muhammad Yunus, who had been sentenced earlier to six months in prison for violating the country's labour laws. The court also agreed to hear an appeal against his sentencing.

US OKAYS SALE OF F-16 FIGHTER JETS TO TURKEY

AFTER THE TURKISH parliament's approval to ratify Sweden's NATO membership, the United States nodded for the sale of F-16 fighter jets to Turkey, Al Jazeera reported on Saturday. The US Department of State notified Congress of the $23 bn agreement to sell the warplanes to NATO ally Turkey on Friday night.

NINE LABOURERS FROM PAK SHOT DEAD IN IRAN

PAKISTAN HAS SOUGHT a comprehensive investigation into the killing of nine of its nationals in a brutal attack in Iran that occurred days after the tensions between the two nations following a tit-for-tat cross-border fire. Nine Pakistani workers were gunned down and three others were injured by unidentified attackers who opened indiscriminate fire on them in Iran's Sistan-Baluchestan province near Pakistan border on Saturday.

AGENCIES

MINISTERS ASKED TO STRENGTHEN DEFENCE INDUSTRIES

Israel's goal is elimination of Hamas, says Netanyahu

CIA Director set to join fresh hostage talks in coming days

ETHAN BRONNER
January 28

BENJAMIN NETANYAHU, ISRAELI PRIME MINISTER

IF WE DON'T ELIMINATE THE HAMAS TERRORISTS, THESE 'NEW NAZIS,' THE NEXT MASSACRE IS ONLY A QUESTION OF TIME

AS TOP US officials push for a hostage deal and a pause in the war in Gaza, Israeli Prime Minister Benjamin Netanyahu said Saturday the only acceptable outcome is the elimination of Hamas and any threat it may pose to Israel.

Speaking at an evening news conference, Netanyahu noted that it was International Holocaust Remembrance Day. He held up a copy in Arabic of Adolf Hitler's 'Mein Kampf' and said it was found, along with other Nazi propaganda, by Israeli soldiers in Gazan homes.

When Israel finishes in Gaza, he said, such antisemitic education will not continue. "If we don't eliminate the Hamas terrorists, these 'new Nazis,' the next massacre is only a question of time," he said.

Central Intelligence Agency (CIA) Director William Burns is set to join fresh hostage talks in coming days, seeking a deal that US and regional officials say would be part of a cease-fire of at least two months.

Netanyahu didn't mention such talks or any pause in fighting. Instead, he said he'd "instructed the ministers of defence and finance to bring before the government an unprecedented plan, a huge plan, to strengthen our defence industries for decades to come."

As he spoke, Israeli troops were fighting intense battles around the central Gaza city of Khan Younis and thousands of Palestinians there were seen trying to evacuate to safety.

The war began on October 7 when Hamas operatives swarmed into Israel, killing 1,200 and kidnapping 240. Israel responded with attacks from the air, sea and land, killing nearly 26,000, according to Hamas officials, who don't distinguish between civilians and fighters.

UN urges support

Meanwhile, the head of the United Nations vowed decisive action against any staff in Gaza found to have taken part in October's attack on Israel and urged nations not to withhold funding for the "desperate populations" receiving aid as the war continues.

"The abhorrent alleged acts of these staff members must have consequences," Secretary General Antonio Guterres said Sunday, referring to the UN Relief and Works Agency. "But the tens of thousands of men and women who work for UNRWA, many in some of the most dangerous situations for humanitarian workers, should not be penalised."

So far, the UN said 12 people have been implicated in taking part in the October 7 Hamas-led attack on Israel, which killed 1,200. Nine of the UN staff have been fired, one is confirmed dead and the identify of two others is being clarified, according to Guterres.

—BLOOMBERG

IN THE 'SOUP'

Environmental activists react after throwing soup at the glass protecting the Mona Lisa, at the Louvre Museum in Paris, on Sunday; shouting slogans advocating for a sustainable food system. It comes as French farmers have been protesting for days across the country against several issues, including low wages. AP

Holcim to spin off US biz unit, seeking $30 bn value

HOLCIM, THE WORLD'S largest cement maker, said Sunday it plans to separate its fast-growing North American business to pave the way for a listing next year in the US valued at more than $30 billion.

The Swiss maker of building materials also named its European head, Miljan Gutovic, as CEO. He will replace Jan Jenisch, who will remain chairman. The executive move is effective May 1.

A valuation over $30 billion is in "the right ballpark" for the unit, Jenisch said in a conference call after the announcement. Holcim shares soared 38% last year, reaching the highest level since 2015 in December. They closed Friday at 64.20 francs.

The spinoff "should be a very value-creating move from our side for our shareholders," Jenisch told reporters. "We now make two independent champions."

HOLCIM SHARES CLOSE TO LONG-TIME HIGH

Source: Bloomberg

The separation unwinds a period of acquisitions around the globe for Zug, Switzerland-based Holcim, triggered by diverging regulatory regimes in North America and Europe. North America accounted for $11 billion of revenue last year, according to Jenisch.

In 2022, the region generated more than a third of the company's revenue. The US market is growing at a rapid pace as builders race to relieve a chronic lack of single-family homes and meet regulatory pressures for more energy-efficient buildings.

The unit expanded through an acquisition spree that broadened its offering of building materials. Listing 100% of the business on the NYSE is expected to take about 15 months, Jenisch said. Under the current plan, every Holcim shareholder would get shares following the transaction — one in the European operations and one in the US. —BLOOMBERG

Evergrande faces liquidation risk again

PEARL LIU
January 28

EVERGRANDE WILL ONCE again try to fend off liquidation at court hearings in Hong Kong on Monday. Eight weeks after the debt-laden property developer won a surprise reprieve in the long-running lawsuit, Evergrande has made little progress toward clinching a restructuring agreement with creditors.

Any order to wind up Evergrande, which has about $327 billion in liabilities, will likely send ripples through China's financial system at a time when policymakers are trying to stem a stock market rout. It would also further weaken confidence in the housing industry, which is in a persistent slump that's dragging on the world's second-largest economy.

In addition to the case scheduled to be heard at 9:30 a.m., Judge Linda Chan will conduct a rare hearing on a possible "regulating order" at 2:30 p.m., according to information on the city's judiciary website. Such orders mean the court would regulate the winding-up process, potentially including appointing a liquidator.

China has been releasing new measures to shore up the struggling property sector, including drafting a list of builders that would be eligible for funding support.

But there is little indication that Evergrande has benefited at all, more than two years after its default. In the absence of any last-minute deal with bondholders, Evergrande's fate may rest on the status of the parties seeking a winding-up order from the court.

The December hearing was adjourned after the original petitioner, Top Shine Global of Intershore Consult (Samoa), decided not to push for an immediate liquidation. Now a key bondholder group plans to join the petition, *Reuters* reported on January 24, citing people familiar with the matter.

Lawyers for the ad hoc group of bondholders, which has said it holds more than $6 billion of the builder's roughly $19 billion of offshore notes, told reporters after last month's hearing that it will "likely" step in if the original petitioner were to walk away.

Any change in the stance of the group, which had previously opposed liquidation, would make it much harder for Evergrande to convince the court that it is making progress with creditors. —BLOOMBERG

Imran's party faces ban if he is convicted in pending cases

PRESS TRUST OF INDIA
Islamabad, January 28

JAILED IMRAN KHAN'S Pakistan Tehreek-e-Insaf party could be banned if its founder and former prime minister and other top brass are convicted in the cases relating to the May 9 violent incidents and violation of the Secrets Act in the cipher case, according to a media reports on Sunday.

The Election Commission of Pakistan (ECP) after several years of probing into the Pakistan Tehreek-e-Insaf (PTI) party's funding unanimously declared that the party had received "prohibited funding" in August 2003. This created an opportunity for the Pakistan Democratic Movement (PDM) government led by the Pakistan Muslim League-Nawaz (PML-N) to dissolve the party. Khan was however disqualified from Parliament, Geo News reported.

The cipher case pertains to a piece of paper, purported to be a diplomatic cable: the cipher, that Khan had waved at a public rally on March 27, 2022, and naming the US, had claimed that it was 'evidence' of an "international conspiracy" to topple his government.

On May 9, 2023, violent protests erupted after the arrest of Khan by paramilitary Rangers in Islamabad. Over 20 military installations and state buildings, including the army headquarters in Rawalpindi, were damaged or torched in the violent protests that followed Khan's arrest in a corruption case. The party ran into trouble after the May 9 violence by its supporters. Hundreds of rioters were arrested in the days after the attack and booked on various charges.

The ECP verdict had provided an occasion for the PDM government of the time to raise the question before the Supreme Court of Pakistan to declare the PTI a banned entity, said sources.

"FORM NO. INC-26"
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the Newspaper for change in Registered Office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION BENCH, DELHI
In the matter of Sub-Section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014.
AND
In the matter of
GHOSH DESIGN AND DEVELOPMENT PRIVATE LIMITED
Having Its Registered Office At 351, Aravali Appartment Alaknanda, South Delhi, New Delhi,110019, Delhi
..........Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/Extra ordinary general meeting held on **Wednesday, 24th January 2024** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 WING, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:
351, Aravali Appartment Alaknanda, South Delhi, New Delhi, 110019, Delhi.

For and on behalf of the Applicant
Ghosh Design And Development Private Limited
Sd/-
ARUN SWARNADAL GHOSH
(Director)
DIN : 00994701
C-2/96 Sushant Lok-1, Galleria DLF-IV
Gurgaon Haryana 122009.
Place : New Delhi
Date : 29.01.2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MOUNTAIN MEADOW HOLIDAYS PRIVATE LIMITED OPERATING IN MOTEL INDUSTRY AT NEW DELHI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	MOUNTAIN MEADOW HOLIDAYS PRIVATE LIMITED CIN: U74899DL1993PTC056571 PAN: - AACCM9855G
2.	Address of the registered office	Registered office: House No.-196, Deepali Enclave, Pitampura, Delhi West Delhi DL 110034 IN
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Corporate Debtor is having agricultural land measuring 18 Bigha and 15 Biswa at Village Khampur, New Delhi
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has not earned any revenue in F Y 2021-2022 and details thereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to ibc.mountainmeadows@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(H) of the Code is available at:	May be obtained by sending an email to ibc.mountainmeadows@gmail.com
10.	Last date for receipt of expression of interest	13-02-2024
11.	Date of issue of provisional list of prospective resolution applicants	23-02-2024
12.	Last date for submission of objections to provisional list	28-02-2024
13.	Date of issue of final list of prospective resolution applicants	09-03-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	09-03-2024
15.	Last date of submission of resolution plans	08-04-2024
16.	Process email id to submit EOI	ibc.mountainmeadows@gmail.com

Umesh Gupta
Resolution Professional
Mountain Meadow Holidays Private Limited
(Under CIRP)
IP Registration No. IBBI/IPA-001/IP-P00848/2017-18/11431
DATE: - 29/01/2024
PLACE: - NEW DELHI

Form No URC - 2
Advertisement giving Notice about Registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is being made to the Registrar, Uttar Pradesh that M/s. RAMA MULTI SPECIALITY HOSPITAL & TRAUMA CENTRE, a Partnership Firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The Principal objects of the proposed company are as follow:
- To carry on the business of hospital activities such as to run and manage hospitals, nursing home, and trading in all kinds of medicine and medical products.
- To run, manage or administer health clinic, laboratories services, diagnostic services and to provide services and solutions related to all kinds of medical test including clinical examination for health care.
- To carry on the business of buyer, sellers, distributors, traders, importers, exporters, stockiest agent including dealer of all kinds of medicines, surgical and healthcare equipment's, compounds, injectables, tablets & all kinds of drugs, intermediates, disinfectants, tinctures, colloidal products, and other related pharmaceuticals and medical items.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at M/s RAMA MULTI SPECIALITY HOSPITAL & TRAUMA CENTRE, having its office situated Near Sikhdev Pehlwan Tiraha, Narauli Azamgarh-276001, (UP).
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of corporate Affairs (IICA) Plot No 6, 7, 8, Sector-5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name of Applicant
FOR RAMA MULTI SPECIALITY HOSPITAL & TRAUMA CENTRE
Sd/- RAMA SINGH Partner
Sd/- KHUSHBOO SINGH Partner
Sd/- AMIT SINGH Partner
Date : 24.01.2024
Place : Azamgarh

EXPRESS Careers

CDSL
CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED

Central Depository Services Limited (CDSL) was founded in 1999 to fulfil one goal: Convenient, Dependable and Secure depository services. Asia's first and only listed depository, is on a strong trajectory of growth, both in core depository business as well as in other businesses in subsidiaries such as KYC.

As part of the MD & CEO appointment process, CDSL seeks applications from qualified leaders who can take CDSL to greater heights and further its brand as a safekeeper of all digital assets.

Join us on a journey of success...

MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER

ABOUT THE CANDIDATE :
- 20+ years of professional experience; domain knowledge in various aspects of the capital / securities / depository / financial markets.
- Minimum 5 years in a leadership role, preferably at a Board / Management level in the financial services sector.
- Demonstrable understanding of the relevant market developments, risk and regulatory frameworks, product innovation, technology advancement (including cyber security & Artificial Intelligence) in Indian and Global capital markets.
- Experience in engaging with diverse stakeholders like regulator, shareholders, business partners, customers, employees, and the Board.
- Experience of strengthening Corporate Governance, Enterprise Risk Management and Compliance Management framework is desirable.
- A result-oriented leader, persuasive and passionate communicator, with highest ethical standards.
- Adept in leveraging technology to deliver process and business transformation.
- Adept in leading and developing a team which is capable, performance oriented, and motivated, with strong ethical values.
- The candidate should be Post Graduate OR having professional degree from reputed institutions.
- The candidate shall be required to fulfil the eligibility requirements under the Companies Act, 2013 and SEBI Regulations.
- The candidate must not be over 60 years of age as on September 30, 2024. Age and experience limits maybe relaxed for deserving candidates at the discretion of the Nomination & Remuneration Committee and/or Board.
- The position is based in Mumbai.

Job Application Details:
Interested candidates may apply in writing along with their CV latest by February 20, 2024, by email to applications@cdslindia.com

The compensation and perquisites will be in line with industry standards. The appointment shall be for a maximum period of 5 years and can be reappointed in accordance with SEBI (Depository & Participants) Regulations and other applicable circulars, letters issued by SEBI.

SRU STEELS LIMITED
Regd. Office and Corp. Office:107/22, Gali No;03, East Azad Nagar, New Delhi 110051
website:- www.srusteels.in, E-mail:-srusteels@yahoo.in, Tel No-011-27373622, CIN No-L17300DL1995PLC107286

EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DEC, 2023

(Rs. In Lakhs except per share data)

S. No.	Particular	Quarter Ended 31.12.2023 (Un-Audited)	Quarter Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Nine Months Ended 31.12.2023 (Un-Audited)	Nine Months Ended 31.12.2022 (Un-Audited)	Year Ended 31.03.2023 (Audited)
1	Total Income from Operation (net)	40.04	771.76	355.43	1,727.70	766.50	1,671.64
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	11.70	8.35	14.01	29.26	28.39	94.49
3	Net Profit/(Loss) for the period before Tax(after Exceptional and/ or Extraordinary items)	11.70	8.35	14.01	29.26	28.39	94.49
4	Net Profit/(Loss) for the period after Tax(after Exceptional and/ or Extraordinary items)	8.66	6.19	10.37	21.66	21.02	69.86
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)}	8.66	6.19	10.37	21.66	21.02	69.86
6	Equity Share Capital	1,198.79	1,198.79	799.19	1,198.79	799.19	799.19
7	Reserves (excluding revaluation reserve as shown in the balance sheet of previous year)						468.28
8	Earning per Equity Share (Face Value Rs. 10/- each)						
	- Basic	0.07	0.05	0.13	0.18	0.26	0.87
	- Diluted	0.07	0.05	0.13	0.18	0.26	0.87

Notes :
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015, as modified by Circular No. CIR/CFD/62/2016 dated 5th July, 2016. The full format of the Quarterly Financial Results is available on the website of the Company at **www.srusteels.in** and on the website of the Stock exchanges viz, **www.bseindia.com**.
2. The detail Un-Audited Financial Results for the quarter ended 31st Dec, 2023 have been reviewed by the Audit committee and approved by the Board of Director in their respective meeting held on 27th January, 2024.
3. The above Unaudited Financial Results is Subject to Limited Review Report as furnished by the Statutory Auditor and approved by the Board of Directors of the Company as required under Regulation 33 of SEBI (Listing Obligation and Disclousure Requirements) Regulations, 2015.
4. These results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable
5. The figures for the previous year / quarter have been regrouped / rearranged, wherever necessary, to confirm to the current period's classification.

For SRU STEELS LIMITED
Sd/-
Mayank Bhandari
(Managing Director)
PLACE: NEW DELHI
DATED: 27th January, 2024

हरियाणा की जींद रैली में केजरीवाल ने कहा

विस चुनाव अपने बूते और लोस चुनाव गठबंधन में लड़ेगी 'आप'

चंडीगढ़, 28 जनवरी (ब्यूरो)।

दिल्ली के मुख्यमंत्री अरविंद केजरीवाल ने रविवार को कहा कि उनकी आम आदमी पार्टी (आप) हरियाणा की सभी 90 विधानसभा सीटों पर अपने दम पर चुनाव लड़ेगी, लेकिन लोकसभा चुनाव विपक्षी गठबंधन 'इंडियन नेशनल डवलपमेंटल इन्क्लुसिव अलायंस' (इंडिया) के साथ मिलकर लड़ेगी। लोकसभा चुनाव अप्रैल-मई में प्रस्तावित हैं जबकि विधानसभा चुनाव इस साल के अंत में होंगे।

आप के राष्ट्रीय संयोजक केजरीवाल ने जींद में पार्टी की 'बदलाव जनसभा' में कहा, 'आज लोगों को केवल एक ही पार्टी पर भरोसा है, और वह आम आदमी पार्टी है। एक ओर उन्हें पंजाब, तो दूसरी तरफ दिल्ली में हमारी सरकार दिखती है। आज हरियाणा एक बड़ा बदलाव चाहता है। इसके पहले दिल्ली और पंजाब के लोगों ने यह बड़ा बदलाव किया था और अब वहां के लोग खुश हैं।' केजरीवाल ने कहा कि आप हरियाणा की सभी 90 विस सीटों पर अपने दम पर चुनाव लड़ेगी, लेकिन लोस चुनाव विपक्षी गठबंधन 'इंडिया' के हिस्से के रूप में लड़ा जाएगा। केजरीवाल ने कहा, 'क्या कांग्रेस, भाजपा और जजपा ऐसा कर सकती हैं? वह नहीं कर सकतीं। केवल आम आदमी पार्टी ही ऐसा कर सकती है।' दिल्ली के मुख्यमंत्री ने कहा कि प्रतिद्वंद्वी पार्टियां कहती थीं कि अगर लोगों को बिल नहीं देना पड़ेगा तो उन्हें बिजली आपूर्ति नहीं की जाएगी। केजरीवाल ने कहा, पहले दिल्ली और पंजाब में रोजाना सात से आठ घंटे बिजली कटौती होती थी, लेकिन अब लोगों को 24 घंटे बिजली मिल रही है। हरियाणा में भी हम बिजली कटौती खत्म करेंगे। केजरीवाल ने किसी का नाम लिए बिना कहा, मैं एक इंजीनियर हूं, शिक्षित हूं, समझदार हूं, मैं अनपढ़ नहीं हूं, मेरी डिग्री भी असली है। मेरी डिग्री 'फर्जी' नहीं है।

हिंदुस्तान में नहीं मिल रहा युवाओं को रोजगार : राहुल

जनसत्ता ब्यूरो
नई दिल्ली, 28 जनवरी।

पश्चिम बंगाल में लोकसभा चुनाव के लिए तृणमूल कांग्रेस के साथ सीट बंटवारे को लेकर विपक्षी गठबंधन 'इंडिया' में मतभेदों के बीच, कांग्रेस नेता राहुल गांधी ने रविवार को बंगाल और बंगालियों से देश में व्याप्त अन्याय के खिलाफ लड़ाई का नेतृत्व करने का आह्वान किया। उन्होंने कहा कि हिंदुस्तान में युवाओं को रोजगार नहीं मिल रहा है।

गांधी ने यह बयान उत्तर बंगाल में 'भारत जोड़ो न्याय यात्रा' के दौरान दिया। गांधी का यह बयान पश्चिम बंगाल की मुख्यमंत्री एवं तृणमूल प्रमुख ममता बनर्जी की इस घोषणा के बाद आया है कि उनकी पार्टी राज्य में आगामी लोकसभा चुनाव अकेले ही लड़ेगी। गांधी ने पश्चिम बंगाल में अपने स्वागत के लिए आभार जताते हुए कहा कि पश्चिम बंगाल के लोगों ने मुझे बहुत प्यार दिया है।

राहुल गांधी ने कहा कि पश्चिम बंगाल के लोगों ने मुझे बहुत प्यार दिया है।

गांधी ने केंद्र की भाजपा सरकार की गरीबों और युवाओं के हितों पर कारपोरेट हितों को कथित तौर पर प्राथमिकता देते हुए नफरत और हिंसा को बढ़ावा देने के लिए आलोचना की। कांग्रेस नेता राहुल गांधी ने रविवार को भारतीय जनता पार्टी (भाजपा) नीत केंद्र सरकार पर देशभर में नफरत और हिंसा फैलाने तथा गरीबों और युवाओं के हितों को नजरअंदाज करके बड़े कारपोरेट घरानों के लिए काम करने का आरोप लगाया। उन्होंने कहा कि देश का युवा सुबह उठकर कड़ी मेहनत करता था, फिट होकर सेना में भर्ती हो पाता था। लेकिन अब भाजपा सरकार अग्निवीर लेकर आई है, जिसमें युवाओं को सशस्त्र बल में केवल चार वर्षों के लिए नौकरी मिलेगी। अग्निवीरों को वे सुविधाएं और वित्तीय सुरक्षा नहीं मिलेंगी, जो नियमित सैन्य कर्मियों को मिलती हैं। (चार वर्ष की सेवा के बाद) केवल 25 फीसद को ही सेना में लिया जाएगा और शेष को छोड़ना होगा।

राहुल ने कहा कि यह बंगाल और बंगालियों का कर्तव्य है कि वे नफरत के खिलाफ लड़ाई का आगे रहकर नेतृत्व करें और वर्तमान परिस्थितियों में एकता को बढ़ावा दें और नफरत को रोकें। यदि आप इस मौके पर नहीं खड़े हुए, तो लोग आपको कभी माफ नहीं करेंगे।

खबर कोना

राजस्थान के स्कूलों में 15 फरवरी को 'सूर्य नमस्कार' का आयोजन

जयपुर, 28 जनवरी (भाषा)।

राजस्थान में 15 फरवरी को 'सूर्य सप्तमी' पर सभी सरकारी स्कूलों में सामूहिक 'सूर्य नमस्कार' कार्यक्रम का आयोजन किया जाएगा। स्कूल शिक्षा मंत्री मदन दिलावर के निर्देश के बाद माध्यमिक शिक्षा विभाग के निदेशक आशीष मोदी ने एक आदेश जारी कर सभी मुख्य जिला शिक्षा अधिकारियों को सुबह की प्रार्थना में 'सूर्य नमस्कार' कराने का निर्देश दिया है। उन्होंने कहा कि विभाग का लक्ष्य 15 फरवरी को सभी स्कूलों में छात्रों, अभिभावकों और शिक्षकों द्वारा सामूहिक 'सूर्य नमस्कार' आयोजित करके विश्व कीर्तिमान बनाना है। मोदी ने बताया, 'स्कूलों में 'सूर्य नमस्कार' का अभ्यास पहले ही शुरू हो चुका है। सभी छात्रों से अपेक्षा की जाती है कि वे अपने माता-पिता और शिक्षकों के साथ 'सूर्य नमस्कार' करें।' उन्होंने कहा कि आयोजन 'सूर्य सप्तमी' पर एक दिन के लिए किया जा रहा है और अगर सरकार निर्देश देगी तो 'सूर्य नमस्कार' के स्वास्थ्य लाभ को देखते हुए इसे नियमित अभियान बनाने के लिए आगे आदेश जारी किए जाएंगे।

बिन्नी बंसल का फ्लिपकार्ट के निदेशक मंडल से इस्तीफा

नई दिल्ली, 28 जनवरी (भाषा)।

ई-कामर्स कंपनी फ्लिपकार्ट के सह-संस्थापक बिन्नी बंसल ने कंपनी के निदेशक मंडल से इस्तीफा दे दिया है। कंपनी ने बयान में यह जानकारी दी। बंसल ने लगभग छह महीने पहले कंपनी में अपनी पूरी हिस्सेदारी बेच दी थी। बंसल ने कहा कि मुझे पिछले 16 साल में फ्लिपकार्ट समूह की उपलब्धियों पर गर्व है। फ्लिपकार्ट मजबूत स्थिति में है, एक मजबूत नेतृत्व टीम और आगे बढ़ने का स्पष्ट रास्ता है। कंपनी सक्षम हाथों में है और इस विश्वास के साथ मैंने कंपनी छोड़ने का फैसला किया है। मैं टीम को शुभकामनाएं देता हूं क्योंकि वे ग्राहकों के अनुभवों को लगातार बदलते रहेंगे और मैं व्यवसाय का एक मजबूत समर्थक बना रहूंगा।

भारत की गैस मांग 2024 में छह फीसद बढ़ने का अनुमान

नई दिल्ली, 28 जनवरी (भाषा)।

उर्वरक इकाइयों, बिजली उत्पादन और औद्योगिक क्षेत्रों में खपत बढ़ने के साथ भारत की प्राकृतिक गैस की मांग 2024 में छह फीसद बढ़ने का अनुमान है। अंतरराष्ट्रीय ऊर्जा एजंसी (आइईए) ने यह जानकारी दी। भारत में प्राकृतिक गैस की आपूर्ति 2022 में सालाना आधार पर सात फीसद घट गई थी, हालांकि 2023 में इसमें पांच फीसद की बढ़ोतरी हुई। इस दौरान मुख्य रूप से पेट्रोरसायन, बिजली उत्पादन, रिफाइनरी और औद्योगिक क्षेत्रों से मांग बढ़ी। आइईए ने पिछले सप्ताह जारी गैस बाजार रपट में कहा कि भारत में प्राकृतिक गैस की मांग 2024 में छह फीसद बढ़ने की उम्मीद है। यह मांग मुख्य रूप से उर्वरक क्षेत्र सहित उद्योग में अधिक गैस उपयोग और बिजली क्षेत्र में मजबूत खपत से समर्थित है। इसके अलावा राष्ट्रीय पाइपलाइन ग्रिड और शहरी अवसंरचना के विकास से भी गैस क्षेत्र को बढ़ावा मिल रहा है। भारत की प्राकृतिक गैस मांग 2023 में बढ़कर 64 अरब घन मीटर हो गई थी। आइईए ने कहा कि भारत का एलएनजी आयात 2024 में सात फीसद बढ़ने का अनुमान है।

बैंकर राणा तलवार का निधन

नई दिल्ली, 28 जनवरी (भाषा)।

किसी वैश्विक बैंक का प्रमुख बनने वाले पहले भारतीय राणा तलवार का 76 साल की आयु में निधन हो गया है। वह स्टैंडर्ड चार्टर्ड पीएलसी के प्रमुख रहे थे। सूत्रों ने बताया कि डीएलएफ समूह के मानद चेयरमैन केपी सिंह के दामाद तलवार ने शनिवार को अंतिम सांस ली। उनके परिवार में पत्नी रेणुका और बेटा राहुल हैं। डीएलएफ के अलावा वे असाही इंडिया ग्लास लिमिटेड और ग्रेट ईस्टर्न एनर्जी कारपोरेशन लिमिटेड जैसी विभिन्न कंपनियों के निदेशक मंडल में शामिल हो चुके हैं। डीएलएफ ने शेयर बाजार को दी सूचना में कहा कि कंपनी को 27 जनवरी दिन शनिवार को एक गैर-कार्यकारी निदेशक तलवार के दुखद निधन के बारे में सूचित करते हुए खेद है।

कश्मीर में कई स्थानों पर हल्की बर्फबारी

श्रीनगर, 28 जनवरी (भाषा)।

श्रीनगर सहित कश्मीर के मैदानी इलाकों में आसमान में बादल छाए हुए हैं, जिससे बारिश या बर्फबारी होने की संभावना का संकेत मिलता है।

ऊपरी इलाकों में बर्फबारी और मैदानी इलाकों में बादल छाए रहने के कारण रविवार को कश्मीर के ज्यादातर हिस्सों में न्यूनतम तापमान जमाव बिंदु से ऊपर पहुंच गया। अधिकारियों ने यह जानकारी दी। उन्होंने बताया कि गुलमर्ग, तंगमर्ग, गुरेज, सोनमर्ग और कुपवाड़ा जिले के कई इलाकों में बर्फबारी हुई है। मौसम विज्ञानियों ने अनुमान जताया है कि फरवरी के पहले सप्ताह तक घाटी के ज्यादातर स्थानों पर हल्की बर्फबारी हो सकती है।

अधिकारियों के अनुसार, श्रीनगर सहित कश्मीर के मैदानी इलाकों में आसमान में बादल छाए हुए हैं, जिससे बारिश या बर्फबारी होने की संभावना का संकेत मिलता है। बादल छाए रहने के कारण रात के तापमान में काफी वृद्धि हुई है। श्रीनगर शहर में न्यूनतम तापमान 3.3 डिग्री सेल्सियस दर्ज किया गया, जो पिछली रात की तुलना में पांच डिग्री से अधिक की वृद्धि है।

पहलगाम में न्यूनतम तापमान शून्य से 0.8 डिग्री सेल्सियस नीचे, काजीगुंड में शून्य से 0.6 डिग्री सेल्सियस नीचे, कोकरनाग में शून्य से 0.1 डिग्री सेल्सियस नीचे और कुपवाड़ा में 2.1 डिग्री सेल्सियस दर्ज किया गया। कश्मीर में शुष्क और कमोबेश बर्फबारी रहित सर्दी के कारण घाटी में रात में जमा देने वाली सर्दी पड़ रही है, जबकि दिन अपेक्षाकृत गर्म हैं।

कुछ दिनों में, श्रीनगर शहर दिल्ली, चंडीगढ़ और लखनऊ के मुकाबले अधिक गर्म रहा। कश्मीर में वर्तमान में 40 दिनों की भीषण सर्दी वाली अवधि 'चिल्लई-कलां' जारी है।

इन दिनों क्षेत्र में शीत लहर का प्रकोप रहता है और तापमान बेहद नीचे चला जाता है, जिससे जलाशयों के साथ-साथ पाइप में भी पानी जम जाता है। 'चिल्लई-कलां' का दौर 31 जनवरी को खत्म होगा।

मोहक बारामूला जिले के स्की रिसॉर्ट गुलमर्ग में बर्फबारी के बीच पर्यटक।

राज्यों का राजस्व नवंबर तक पांच फीसद बढ़ा

पिछले साल की तुलना में लिया 37 फीसद अधिक कर्ज

मुंबई, 28 जनवरी (भाषा)।

देश के 16 सबसे बड़े राज्यों की कुल राजस्व प्राप्तियां अप्रैल-नवंबर 2023 के दौरान पांच फीसद की दर से बढ़ीं।

पूरे वित्त वर्ष 2023-24 में राजस्व प्राप्तियों में वृद्धि 17.4 फीसद रहने का बजट अनुमान है। इक्रा रेटिंग की एक रपट में यह जानकारी दी गई। रपट में कहा गया कि अप्रैल-नवंबर 2023 के दौरान राजस्व वृद्धि दर पिछले वित्त वर्ष की समान अवधि के मुकाबले 80 फीसद घट गई। राज्यों ने चालू वित्त वर्ष में नवंबर, 2023 तक सालाना आधार पर 37 फीसद अधिक कर्ज लिया है। राजस्व प्राप्ति उम्मीद से कम रहने के चलते उन्हें अपने ऋण, वेतन तथा पेंशन का भुगतान करने के लिए चालू वित्त वर्ष में भारी उधार लेना होगा। रपट में कहा गया कि राजस्व में कमी बिक्री कर में गिरावट, राज्य माल एवं सेवा कर संग्रह (एसजीएसटी), उत्पाद शुल्क और स्टाम्प तथा पंजीकरण शुल्क से कम प्राप्तियों के चलते हुई।

रपट में कहा गया कि केंद्रीय अनुदानों में कमी के चलते भी राज्यों की स्थिति तंग हुई है। इक्रा ने कहा कि चौथी तिमाही में राजस्व संग्रह बेहतर होने का अनुमान है, लेकिन यह वृद्धि कमी को पूरी तरह से दूर करने के लिए पर्याप्त नहीं होगी।

लाल सागर मार्ग से देश का निर्यात 50 और आयात 30 फीसद हुआ

मुंबई, 28 जनवरी (भाषा)।

लाल सागर जल मार्ग के आसपास चल रहे संकट का प्रभाव विभिन्न उद्योगों के आधार पर अलग-अलग होगा। एक रपट के अनुसार, पिछले वित्त वर्ष में देश के निर्यात का 50 फीसद और आयात का 30 फीसद इस मार्ग से हुआ है। क्रिसिल रेटिंग्स ने लाल सागर संकट के कारण देश में विभिन्न व्यापार खंडों पर पड़ने वाले प्रभाव को लेकर एक रिपोर्ट तैयार की है।

लाल सागर व्यापारिक मार्ग में संकट तब शुरू हुआ जब यमन स्थित हूती विद्रोहियों ने अक्तूबर, 2023 में शुरू हुए इजराइल-फिलिस्तीन युद्ध के कारण नवंबर में वहां से गुजरने वाले वाणिज्यिक माल ढुलाई जहाजों पर लगातार हमले किए। घरेलू कंपनियां यूरोप, उत्तरी अमेरिका, उत्तरी अफ्रीका और पश्चिम एशिया के हिस्से के साथ व्यापार करने के लिए स्वेज नहर के माध्यम से लाल सागर मार्ग का उपयोग करती हैं। पिछले वित्त वर्ष में देश से 18 लाख करोड़ रुपए का निर्यात (50 फीसद) और 17 लाख करोड़ रुपए का आयात (30 फीसद) इन क्षेत्रों से हुआ था।

बैंकों के लिए तैयार होगा एकीकृत राष्ट्रीय साफ्टवेयर

जनसत्ता ब्यूरो
नई दिल्ली, 28 जनवरी।

कृषि और ग्रामीण विकास बैंकों की कंप्यूटरीकरण परियोजना के तहत 13 राज्यों/केंद्रशासित प्रदेशों में स्थित शाखाओं की 1851 इकाइयों को कंप्यूटरीकृत करने और उन्हें एक एकीकृत राष्ट्रीय साफ्टवेयर (कामन नेशनल साफ्टवेयर) के माध्यम से जोड़ा जाएगा। गृह मंत्रालय ने रविवार को यह जानकारी दी।

सहकारिता मंत्रालय की यह पहल परिचालन दक्षता, जवाबदेही और पारदर्शिता को बढ़ाने के लिए यह पहल की जाएगी। केंद्रीय गृह मंत्री अमित शाह मंगलवार को बैंकों के कार्यालयों की कंप्यूटरीकरण परियोजना का शुभारंभ करेंगे।

सहकारिता मंत्रालय ने एक नया राष्ट्रीय सहकारी डेटाबेस स्थापित किया है. जिसमें आठ लाख से अधिक सहकारी समितियों का डेटा उपलब्ध है और इस डेटाबेस को जल्द ही शुरू कर इसे सभी हितधारकों के लिए उपलब्ध कराया जाएगा।

मंगलवार के कार्यक्रम में 1200 से अधिक प्रतिभागी भाग लेंगे, जिनमें सभी राज्यों और केंद्रशासित प्रदेशों के उच्चाधिकारी, सहकारिता विभागों के सचिव और सहकारी समितियों के रजिस्ट्रार, सभी राज्य सहकारी कृषि और ग्रामीण विकास बैंकों के अध्यक्ष, प्राथमिक सहकारी कृषि एवं ग्रामीण विकास बैंकों और एआरडीबी की इकाइयों के प्रतिनिधि शामिल हैं।

यह कार्यक्रम सहकारिता मंत्रालय द्वारा, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) के सहयोग से किया जा रहा है। सहकारिता मंत्रालय के देखरेख में यह परियोजना पूरे सहकारी पारिस्थितिकी तंत्र को डिजिटल मंच पर लाकर सहकारिता क्षेत्र के आधुनिकीकरण और दक्षता को बढ़ाने की केंद्र सरकार की प्रतिबद्धता को दर्शाती है।

सदन में चर्चा हंगामे में बदल गई है : धनखड़

मुंबई, 28 जनवरी (भाषा)।

उपराष्ट्रपति जगदीप धनखड़ ने कहा, कार्यवाही में व्यवधान लोकतंत्र के लिए कोविड खतरे से कम नहीं।

उपराष्ट्रपति जगदीप धनखड़ ने रविवार को कहा कि चर्चा, जो लोकतंत्र की आधारशिला है, हंगामे में तब्दील हो गई है और सदन की कार्यवाही में व्यवधान लोकतंत्र के लिए कोविड के खतरे से कम नहीं है।

धनखड़ ने 84वें अखिल भारतीय पीठासीन अधिकारियों के सम्मेलन के समापन सत्र को संबोधित करते हुए कहा कि विधायी निकायों के पीठासीन अधिकारियों को सदन की मर्यादा सुनिश्चित करने के लिए अपने अधिकार का इस्तेमाल करना चाहिए। उन्होंने कहा कि विधायी निकायों की कार्यवाही में व्यवधान एक 'दुखद परिदृश्य' है। धनखड़ ने कहा, 'यह कोई रहस्य नहीं है कि गड़बड़ी और व्यवधान की योजना बनाई जाती है, जिसके लिए बैनर छापे जाते हैं और नारे गढ़े जाते हैं। ऐसी चीजों का हमारी प्रणाली में कोई स्थान नहीं है।'

उपराष्ट्रपति ने कहा कि प्रतिनिधि संस्थाओं और प्रतिनिधियों में जनता के विश्वास का कम होना समाज के लिए 'कैंसर' है। धनखड़ ने कहा कि पीठासीन अधिकारियों को सदन की कार्यवाही पर बारीक नजर रखनी चाहिए और मर्यादा सुनिश्चित करने के लिए अपने अधिकार का इस्तेमाल करना चाहिए। उन्होंने कहा, 'पीठासीन अधिकारी लोकतांत्रिक स्तंभों के संरक्षक हैं।' उन्होंने अफसोस जताया कि (सदन में) अनुशासनहीनता और अशोभनीय व्यवहार की घटनाएं बढ़ रही हैं और व्यवधान डालने में गर्व महसूस किया जाता है। धनखड़ ने कहा, 'यह परेशान करने वाला परिदृश्य है और इससे बाहर निकलने का रास्ता खोजने के लिए आत्ममंथन की जरूरत है।'

धनखड़ ने कहा कि पीठासीन अधिकारियों के कर्तव्यों में यह सुनिश्चित करना शामिल है कि विधायी प्रक्रिया सार्थक, जवाबदेह, प्रभावी और पारदर्शी हो तथा जनता की आवाज उठाई जाए। उन्होंने कहा, 'जनता की ओर देखें। वे हमें चुनते हैं, उन्हें हमसे उम्मीदें हैं। वे चाहते हैं कि उनकी आकांक्षा हमारे माध्यम से साकार हो। ऐसे में, जब कोई कार्यवाही में व्यवधान पैदा करता है तो यह उनके (जनता) लिए कितना कष्टदायक होता है।

जनसत्ता क्लासीफाइड

व्यक्तिगत

I,Virendra Chaudhari S/o Jogender Singh R/o 192, Village-Matiala, Dwarka Delhi-110059,have changed my name to Virender Singh. 0040710520-3

I,Sunil Bilwal S/o Shri Dhyan Singh Bilwal R/o H.No.389 Pandit Mohalla Kondli,Delhi-110096 have changed my name,from Sunil Kumar to Sunil Bilwal. 0040710614-2

I,Suneeta Devi W/o Virender Singh,R/o 192, Village-Matiala, Dwarka Delhi-110059,have changed my name to Sunita Devi. 0040710520-4

I,Mohammad Ghufran,S/o Mohd Usman,R/o R-258/3, Gali.No.11,Ramesh Park, Laxmi Nagar,Abdulha Masjid, Laxmi-Nagar, Shakarpur, Delhi-110092,have changed my name to Mohd Gufran. 0040710614-3

I,Jai govind Rai(Aadhar Card.No.5680-9611-0895),S/o Shri.Ram Rai,R/o-RZF-765,Raj Nagar,Part-2,Palam Colony, Bagdola,South West Delhi, Delhi-110077,inform that JAY GOBIND RAI &JAI GOVIND RAI are one and same person. 0040710614-1

I Am Shahjahan W/o Dost Mohammad R/o L-1st, 2079, Gali No. 10, Asthal Mandir, Sangam Vihar New Delhi:-110062. Have Changed My Name to Gulshan Begum. 0040710469-1

I, Ajaz Ahamad S /O Iqbal Hussain residing at H No. G - 221/B, Gali No.18, Old Mustafabad Delhi- 110094, have changed my name to Ajaz Alam 0050235384-1

PUBLIC NOTICE

Notice is hereby given that Mrs Radhika Sabherwal and Mr. Rajeev Sabherwal R/o House No. 17-B Maulsari Avenue, Westned Greens, Rajokri, New Delhi - 110038 joint lawful owner of the property bearing address Plot No. 751, Phase-V Udyog Vihar, Gurugram. That My clients have represented that they are the joint lawful owners of the subject property and have requested HSIIDC for re-issuance of the possession letter of the subject property. Now, on behalf of the Clients, Mrs Radhika Sabherwal and Mr. Rajeev Sabherwal, the undersigned Advocate, hereby invites claim or objections from claimant/s or objector/s or general public against re-issuance of possession letter by HSIIDC in favour of my clients, alongwith copies of proofs to support the claim/objection, within 14 days from the date of publication.

Adv. Mudit Bir Kohli,
Office Address: E-4, Defence Colony New Delhi-110024
Email:kohlimudit@hotmail.com
Mobile - 9711591000

PUBLIC NOTICE

General public is hereby informed that My Client Shri Anil Kumar Agarwal, and Mrs. Madhu Aggarwal W/o Anil Kumar Agarwal, both R/O Plot No.-242, X-Block, New Roshanpura Extention, Nazafgarh, New Delhi-11043 hereby disown/ debar their son Sh. Saurav Aggarwal, S/o Shri Anil Kumar Agarwal, his wife Mrs. Preeti Aggarwal, W/o Sh. Saurav Aggarwal, his daughters Vanshika Aggarwal and Divya Aggarwal from all their movable and immovable properties and have severed all relations with them due to their continuous disobedience and act of omission, any body dealing with them shall do so at his/her own risk and my clients shall not be responsible for any of their act(s) whatsoever, in future.

Sd/- **PANKAJ KUMAR (Advocate)**
E. No.-D-1561/2021
Chamber No. 661, Chamber Block, Dwarka Court Complex, Sector-10, Dwarka, New Delhi-110075

PUBLIC NOTICE

Know all men by these presents that my client **GURMEET KAUR** W/o Late. Sh. TEJENDER SINGH, R/O WZ 44/ FF, OM VIHAR PHASE 4, UTTAM NAGAR, NEW DELHI 110059, has debarred her son **SATNAM SINGH,** Daughter in Law **VARNIKA SAGAR** and Grand Daughter **DEEPLEEN** born on 08/11/2023 from all movable and immovable properties and severed all relations with them. Any person dealing with them shall be doing so at his/her/their own risk and responsibilities

Sd/-
H.K. BABBAR
Advocate
Office cum Resi.: DG-III/409, VIKAS PURI, N. DELHI-18

प्रपत्र-'जी'

अभिरूचि की अभिव्यक्ति हेतु आमंत्रण

मोटल उद्योग में कार्यरत माउंटेन मीडो हॉलीडेज़ प्राइवेट लिमिटेड नई दिल्ली में

भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.	**माउंटेन मीडो हॉलीडेज़ प्राइवेट लिमिटेड सीआईएन: U74899DL1993PTC056571 पैन:- AACCM9855G**
2.	पंजीकृत कार्यालय का पता	**पंजीकृत कार्यालय:** माकन नंबर -196, दीपाली एन्क्लेव, पीतमपुरा, दिल्ली पश्चिम, दिल्ली-110034, भारत
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	कॉर्पोरेट देनदार के पास ग्राम खामपुर, नई दिल्ली में 18 बीघा और 15 बिस्वा कृषि भूमि है
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	मुख्य उत्पादों की मात्रा और मूल्य/पिछले वित्तीय वर्ष में बेची गई सेवाएं	कॉर्पोरेट देनदार ने वित्त वर्ष 2021-2022 में कोई राजस्व अर्जित नहीं किया है और उसके बाद का विवरण वर्तमान में उपलब्ध नहीं है।
7.	कर्मचारियों/कामगार की संख्या	फिलहाल विवरण उपलब्ध नहीं है
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	**ibc.mountainmeadows@gmail.com** को ईमेल भेजकर प्राप्त किया जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	**ibc.mountainmeadows@gmail.com** को ईमेल भेजकर प्राप्त किया जा सकता है
10.	अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**13-02-2024**
11.	संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	**23-02-2024**
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**28-02-2024**
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**09-03-2024**
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	**09-03-2024**
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	**08-04-2024**
16.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	**ibc.mountainmeadows@gmail.com**

उमेश गुप्ता
रिजोल्यूशन प्रोफेशनल
माउंटेन मीडो हॉलीडेज़ प्राइवेट लिमिटेड
(सीआईआरपी के तहत)
दिनांक:- 29/01/2024
स्थान:- नई दिल्ली
आईपी पंजीकरण संख्या IBBI/IPA-001/IP-P00848/2017-18/11431

क्षेत्रीय निदेशक, उत्तर क्षेत्र
कम्पनी मामलों का मंत्रालय, बी-2 विंग, दूसरी मंजिल, पर्यावरण भवन, सीजीओ कॉम्पलेक्स, नई दिल्ली -110003, के समक्ष।

कम्पनी अधिनियम, 2013 धारा 13 की उप धारा (4) और कम्पनी (निगमन) नियम-2014 के नियम 30 के उपनियम (5) के खण्ड (क) के मामले में।

एवं

मै. ओसनिड लाजिस्टिक्स प्राइवेट लिमिटेड
(CIN: U63090DL2006PTC152316)
जिसका पंजीकृत कार्यालय : सी -52, स्ट्रीट नंबर-8, वेस्ट ज्योति नगर ,शाहदरा, दिल्ली- 110094 में है, के मामले में।
........(याचिकाकर्ता)

एवं

मै. ओसनिड लाजिस्टिक्स प्राइवेट लिमिटेड के मामले में।

आम जनता को यह सूचित किया जाता है कि यह कम्पनी क्षेत्रीय निदेशक, उत्तर क्षेत्र के समक्ष कम्पनी अधिनियम 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कम्पनी के पंजीकृत कार्यालय को **राष्ट्रीय राजधानी क्षेत्र दिल्ली** से हटाकर **उत्तर प्रदेश राज्य** में स्थानांतरित करने के लिये **मंगलवार दिनांक 16 जनवरी, 2024** को आयोजित असाधारण आम सभा में पारित विशेष संकल्प के संदर्भ में कम्पनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कम्पनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता हो तो वह व्यक्ति या तो निवेशक शिकायत प्रारूप फाइल कर एमसीए-21 पोर्टल **(www.mca.gov.in)** में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लेखित हो, के साथ अपनी आपत्ति इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर **क्षेत्रीय निदेशक, उत्तर क्षेत्र, एमसीए , बी-2 विंग, पर्यावरण भवन, सीजीओ कॉम्पलेक्स, नई दिल्ली-110003** पते पर पंजीकृत डाक द्वारा भेज सकते हैं या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कम्पनी को उसके उपरोक्त पंजीकृत कार्यालय के पते पर भी भेजें।

आवेदक की ओर से और उसके लिये
मै. ओसनिड लाजिस्टिक्स प्राइवेट लिमिटेड
हस्ता/-
विशाल कुमार सिंघल
निदेशक
DIN: 00508295
दिनांक: 29.01.2024
स्थान : नई दिल्ली

www.readwhere.com